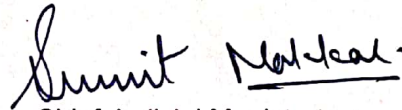


OFFICE OF CHIEF JUDICIAL MAGISTRATE, LUDHIANA

ORDER

It is hereby clarified that order passed bearing no. 1102/G dated 17.08.2021 regarding transfer of file titled as **State vs. Mohan Lal Sabka** transferred from the court of Sh. Gurpreet Singh, JMIC, Ludhiana to Sh. Harsimranjit Singh, ACJM, Ludhiana is hereby revoked with immediate effect. Further the transferee court is directed to send back the above mentioned file to the transferor court immediately.

Further In continuation of this office order bearing Endst No. 985/G dated 06.08.2021, the cases in which arguments have been heard or partly heard shall not be transferred. If any such case has already been transferred then the reference of same be sent to the quarter concerned for transfer of the same to the court in which argument has been addressed.

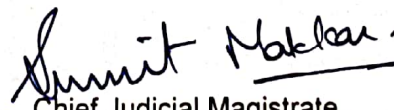


Chief Judicial Magistrate,  
Ludhiana.

Endst. No. 1106 /G Dated Ludhiana 17 August, 2021.

Copy forwarded to the followings, for necessary compliance :-

1. Ld. District and Sessions Judge, Ludhiana, for information
2. Sh. Harsimranjit Singh, ACJM, Ludhiana
3. Sh. Gurpreet Singh, JMIC, Ludhiana and All the Judicial Magistrates working in this Session Division.



Chief Judicial Magistrate,  
Ludhiana